



2026:ABC:4272

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4617 of 2025

Shashi Bhushan Ram Pandey

.....Petitioner(s)

Versus

State Of U.P. And 14 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Udai Prakash Deo Pandey
Counsel for Respondent(s)	:	C.S.C., Pradeep Singh

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the State respondents and learned counsel for the gaon sabha.

2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, seeking the following reliefs:-

"i. Issue a writ, order or direction in the nature of mandamus directing the respondent no. 2 to hold an enquiry into the fraudulent entries made in Jot Chakbandi Form 45 relating to Araj Nos. 6ka, 6kha, 6ga, 6gha of Village Lodhi, Pargana Barhar, Tehsil Robertsganj, District Sonbhadra, which are recorded as road in-Form 41 as well as in the revenue map.

ii. Issue a writ, order or direction in the nature of mandamus directing the respondents restraining them not to alienate or sell, or transfer and cause obstruction of the public road.

iii. Issue a writ, order or direction in the nature of mandamus commanding the respondent no.2 cancel the fraudulent entries in favour of outsiders and family members of the present Lekhpal, and the land maybe restored to its original status as public road as recorded in Jot Chakbandi Forms 23, 41 (Rule 93- Comparative Statement of Khatauni), and Form 45 relating to RG File Nos. 6, 6ka, 6kha, 6ga, and 6gha of Village Lodhi, Pargana Barhar, Tehsil Robertsganj, District Sonbhadra.

iv. Issue a writ, order or direction in the nature of mandamus directing the respondent no.2 to take departmental and criminal action against the area Lekhpal concern of the village Lodhi."

3. It is submitted by learned counsel for the petitioner that plot nos. 6 *ka*, 6 *kha*, 6 *ga*, 6 *gha* are recorded as a road in C.H. Form No. 41; however, due to clerical mistake, the names of private persons have been recorded in the revenue records. Due to the incorrect entries, the recorded persons are creating third party rights over the plots in question, which are public utility land (road).

4. Learned Standing Counsel as well as learned counsel for the *gaon sabha* submits that the grievance of the present petitioner can more appropriately be redressed by the authorities concerned in proceedings for correction of record i.e. under Section 38 of the U.P. Revenue Code, 2006. They further contended that they have no objection in case direction is issued permitting the petitioner to move an application for correction of records.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition with a direction that the present petitioner is at liberty to move an appropriate application under the relevant provisions of law for correction of any error or omission in the land revenue records. In case such an application is filed, the same shall be considered and decided in accordance with law, expeditiously, after affording an opportunity of hearing to the concerned parties.

6. With the aforesaid direction, this petition is finally **disposed** of.

January 8, 2026

vkg

(Dinesh Pathak,J.)